

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

1.

**IA-3376(MB)2024 IN
C.P. (IB)/1191(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.07.2024**

NAME OF THE PARTIES:

Intec Capital Limited

Vs.

Shwet Biotech Private Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA-3376(MB)2024

1. Mr. Ritesh Hegde, Ld. Counsel for the Applicant present.
2. This is an Application filed by the Applicant to take on record the report certifying the re-constitution of Committee of Creditors under Regulation 17(1) of IBBI (Resolution Process for Corporate Persons), 2016. The same is taken on record. IA-3376/2024 is allowed to that effect and **disposed of.**

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)